

DIVISION BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.68/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 9th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	K SENTHIL KUMAR PROPRIETOR OF KSK CONSTRUCTION V/S M/S SJM ENERGY INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Palash S Singhai, Adv.

: For the Operational Creditor

ORDER

Ld. Counsel representing the Operational Creditor present through V.C.

- 1.** Issue notice to the Respondent/ Corporate Debtor. Registry is directed to prepare the notice and the Learned Counsel for the Operational Creditor is permitted to collect the notice and serve it on the Respondent/ Corporate Debtor along with the application and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within one week and affidavit of service be filed within a week.
- 2.** A period of two weeks is granted to the Respondent/ Corporate Debtor for filing reply with an advance copy to be supplied to the Ld. Counsel representing the Operational Creditor from the date of receipt of service of notice. Thereafter, Operational Creditor, if required, would file rejoinder within one week.
- 3.** Let the matter to come up for further hearing on 13th December, 2023.

-Sd-

**(Ashish Verma)
Member (Technical)
9th November, 2023**

*Bipul Kumar Tiwari
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**